

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 508 OF 2016
(Arising out of SLP (C) No. 33120 of 2014)

RAJ KUMAR

APPELLANT

VERSUS

ASSTT. GENERAL MANAGER,
STATE BANK OF INDIA

RESPONDENT

J U D G M E N T

KURIAN, J.

1. Leave granted.

2. The appellant is aggrieved since the order for reinstatement passed by the Labour Court has been interfered by the High Court substituting the Award with one time payment of compensation of Rs.75,000/-.

3. Having regard to the period of work starting from 1984 though intermittently upto the year 1993, we are of the view that the interest of justice should be advanced in case the compensation is slightly enhanced and fixed at Rs.2,00,000/-. Therefore, it is ordered that the appellant shall be entitled to compensation of Rs.2,00,000/- and there shall be no further claim with respect to the appellant's engagement with the respondent. We make it clear that this

is in addition to whatever has already been paid to the appellant. The amount shall be paid within six weeks from today.

4. The appeal is allowed with no order as to costs.

.....J.
[KURIAN JOSEPH]

.....J.
[ROHINTON FALI NARIMAN]

NEW DELHI;
JANUARY 22, 2016

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 33120/2014

(Arising out of impugned final judgment and order dated 21/07/2014 in WC No. 24610/2007 passed by the High Court of Judicature at Allahabad)

RAJ KUMAR

Petitioner(s)

VERSUS

ASSTT. GENERAL MANAGER, STATE BANK OF INDIA

Respondent(s)

(with interim relief and office report)

Date : 22/01/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Petitioner(s) Mr. S.R.Singh, Sr. Adv.
Mr. Avnish Singh, Adv.
Mr. Ujjawal Pandey, Adv.
Mr. Ankur Yadav, Adv.
Ms. Asha Gopalan Nair, Adv.

For Respondent(s) Mr. Sanjay Kapur, Adv.
Mr. Anmol Chandan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

The appeal is allowed in terms of signed
non-reportable Judgment.

All pending application(s) shall stand disposed of.

(Rajni Mukhi)
Sr. P.A.

(Renu Diwan)
Court Master

(Signed non-reportable Judgment is placed on the file)